COURT

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 178/2014

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December, 2016, 10.30 A.M

Name of the Company		Dhiman SahaVersus- Life Chemicals Pvt. Ltd. & Ors.		8 7 7
Under Section		397/398	Qu Qu	
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

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20-12-2016 - CP No.178/2014-CA 216/2016-IA 47/2016- Dhiman Saha Vs. Life Chemicals Pvt. Ltd. & Ors.

## ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of respondents are present.

The Ld. Lawyer of the respondent(s) handed over a Cheque of ICICI Bank, Gariahat, Kolkata branch bearing No.024164 dated 20-12-2016 for a sum of Rs. 2,04,000/- (Rupees Two lacs four thousand only) favouring Mr. Dhiman Saha who is the petitioner in this case, pertaining to his remuneration as Director of the Company @ Rs. 17000/- x12 months for the financial year 2013-2014.

The respondent has prayed that the petitioner may be asked to present the cheque after two days so that the respondent(s) can arrange for sufficient fund in the account so as to honour the cheque.

Accordingly, the petitioner is directed to present the cheque after two days.

The respondent(s) is directed to make the remaining payments to the petitioner as per his entitlement in the light of the order dated 30-08-2016.

Fix the matter on 09-01-2017 for further orders.

Seen cheque of 22,04,000 preceived.

MANORAMA KUMARI

MEMBER(J)